

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. No. 16 of 2022 (SZ)**

**IN THE MATTER OF:**

Dr. Lubna Sarwath,  
Hyderabad, Telangana.

...Applicant

-vs-

The Chief Secretary to Govt of Telangana,  
Hyderabad, Telangana,  
and others.

...Respondents

**INDEX**

| <b>S.No</b> | <b>PARTICULARS</b>  | <b>PAGE No.</b> |
|-------------|---|-----------------|
| 1.          | Report filed on behalf of Hyderabad Disaster Response and Asset Protection Agency (HYDRAA)  | 1-2             |
| 2.          | Annexure I – Current Images of the Bum-Rukn-Ud-Dowla Lake   | 3               |
| 3.          | Annexure II – Copy of G.O.Ms.No.99 dated 19.07.2024 Municipal Administration & Urban Development Department- Establishment of the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) for TCUR (Telangana Core Urban Region) | 4-7             |
| 4.          | Annexure III – Copy of Telangana Ordinance No. 4 of 2024 dated 03.10.2024   | 8-11            |
| 5.          | Annexure IV – Copy of Lr No: 1506 9/HMDA/DEV/CE/2024-25 dated 21.02.2025 and enclosure Memo No.3180/Plg.II/2025 dated 19.02.2025 Providing Administrative sanction for the Bum-Rukn-Ud-Dowla Lake   | 12-13           |
| 6.          | Annexure V – Copy of G.O.Ms.No.129 dated 18.09.2024 Constitution of exclusive Lake Protection Committee   | 14-15           |
| 7.          | Annexure VI – Copy of Order in WP 7778/2025 dated 29.04.2025  | 16-20           |
| 8.          | Annexure VII – Technical details of HYDRAA  | 21-23           |

**DATE:** 30.09.2025



**COUNSEL FOR HYDRAA**



## REPORT FILED ON BEHALF OF HYDRAA

This report is filed in compliance with the Hon'ble National Green Tribunal's order dated 11.07.2025, directing the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) to submit an action taken/status report with respect to the restoration of Bum-Rukn-Ud-Dowla Lake (Lake ID No.2935)

The Government of Telangana, through G.O. Ms. No. 99, dated 19.07.2024 (**copy enclosed as Annexure – II**), constituted and empowered HYDRAA with functions of asset protection, disaster management, and enforcement within the Telangana Core Urban Region, specifically including the protection of lakes and the removal of encroachments.

Pursuant to this enabling provision, the statutory basis for such delegation lies in Section 374-B of the Greater Hyderabad Municipal Corporation Act, 1955 (inserted through Ordinance/Amendment, as published in the Telangana Gazette Extraordinary, Part IV-B)(**copy enclosed as Annexure-III**), which empowers the Government to authorize any officer, agency, or authority to protect public assets such as government lands, roads, drains, water bodies, lakes, open spaces, parks, and other properties, and to remove illegal encroachments.

Currently adjoining areas of the lake is occupied with residential buildings and the core waterbody has been completely filled with gravel, rocks, and debris which pose a serious threat to the ecological balance of the region, current images of the lake has been enclosed as **Annexure-I**. The loss of wetland, including flood mitigation, groundwater recharge, and biodiversity support, is already visible. Such actions violate multiple environmental laws, including the Wetlands (Conservation and Management) Rules, 2017, the Water (Prevention and Control of Pollution) Act, 1974, and the Environmental Protection Act, 1986. The ongoing construction in the vicinity of the lake also raises concerns about future waterlogging, contamination, and public health risks during monsoons.

The Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) has recently taken the initiative to restore the Bum-Rukn-Ud-Dowla Lake as part of a broader effort to protect and rejuvenate urban water bodies. The primary objectives of this restoration project are to prevent further encroachments, revive the original waterbody, and mitigate upstream flooding that has become increasingly severe due to the shrinking lake area. In addition, the project aims to restore the ecological balance of the region by enabling natural groundwater recharge, improving water quality, and creating a sustainable habitat for local flora and fauna. This restoration effort reflects a crucial step towards long-term environmental resilience and urban sustainability in the face of rapid and often unregulated urban development

  
COMMISSIONER  
HYDRAA

As part of the comprehensive restoration plan for Bum-Rukn-Ud-Dowla Lake, several key components have been identified to ensure the ecological revival, hydrological functionality, and long-term sustainability of the lake system. Firstly, efforts are being made as follows:

- 1) Increasing water holding capacity of the lake by removing dumped debris, accumulated silt and so on.

After Restoration (Post-HYDRAA Intervention) Increase in water holding capacity from 25.28 million litres (ML) to 130.52 million litres (ML) has been achieved.

- 2) Providing boundary protection (FTL).
- 3) Strengthening of main bund and formation of peripheral bund.
- 4) Construction of island cum bird nest.
- 5) Formation of wetland bunds.
- 6) Construction of inlets and outlet.
- 7) Construction of pipe culverts where water logging area all-around the lake.
- 8) Providing plantation works.

#### VERIFICATION

I, A.V. Ranganath, IPS, S/o A Venkata Subaiah, aged about 54 years, Occ: Commissioner, Hyderabad Disaster Response and Asset Protection Agency, R/o: Hyderabad, do hereby verify that the contents of the above report are true and correct to the best of my knowledge and belief and based on the records and actions available with HYDRAA.

Dt. 30 -09-2025

  
**Commissioner**  
**HYDRAA**

**Annexure I –**

**Current Images of the Bum-Rukn-Ud-Dowla Lake**





## Annexure II

### GOVERNMENT OF TELANGANA ABSTRACT

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT -  
Establishment of the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) for TCUR (Telangana Core Urban Region) for the purpose of disaster management, asset protection and other functions- Organization, functions and responsibilities - Orders - Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (GHMC.I) DEPARTMENT

G.O.MS.No.99

Dated: 19.07.2024

Read the following:-

1. G.O.Rt.No.888, MA&UD Department, Dated 28.12.2019.
2. G.O.Rt.No.47, MA & UD Department, Dated::28.01.2023.
3. G.O.Rt.No.63, MA &UD Department, Dated:17.02.2023.
4. G.O.Rt.No.205, MA&UD Department, Dated:28.03.2023.
5. GO. Rt. No.11, Revenue (DM-I) Department, Dated 15.07.2024.

\*\*\*

#### **ORDER:-**

Telangana is one of India's fastest urbanizing states, with an urban population growth rate of 3.2% per annum, higher than the national average. This rapid growth is evident in the outskirts of Hyderabad, driven by industries like IT, ITES, pharma, Biotechnology, Warehousing & Logistics, aerospace and industries related to renewable energy. The Outer Ring Road (ORR) has become the natural boundary of the city, encompassing various urban and rural local bodies. Though this area is characterized by common urban agglomerate features, the level of civic services are different, based on the competence of the Local Body concerned. This is more pronounced in respect of Disaster Management. Though there is an elementary support system of Disaster Management in GHMC, the same is invisible in other urbanized areas within ORR.

2. To address this challenge, the Government of Telangana has decided to establish a single, unified agency for disaster management in the Telangana Core Urban Region (TCUR). The TCUR is the term referred to area comprising of entire GHMC and such areas of Hyderabad, Rangareddy, Medchal Malkajgiri and Sangareddy Districts up to ORR. Accordingly, the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) is hereby constituted with following mandate and functions.

#### **Formation:**

3. The Government, keeping in view the requirements mentioned in the foregoing paras, and in supersession of the orders issued in the GOs first to fourth read above, hereby create a dedicated organization, namely **the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA)**. HYDRAA shall be a dedicated agency for planning, organizing, coordinating and implementing the measures for preparedness and prevention of urban disasters, for coordination with other State and National agencies for prompt response and rescue operations in any disaster situation or disaster that may arise in this region.

4. The Commissioner HYDRAA shall exercise responsibilities relating to Disaster Management, Assets Protection, Enforcement and other responsibilities as entrusted by Government from time to time.

5. Organization structure: HYDRAA shall be a separate Head of the Department (HOD) under MA&UD Department and the Commissioner, HYDRAA, who would be a senior officer of AIS not below the rank of a Secretary to Government shall function under the overall supervision and guidance of Principal Secretary to Government, MA&UD Department.

6. Jurisdiction: The jurisdiction of HYDRAA shall comprise the entire areas of GHMC and all ULBs & RLBs up to ORR and any area as may be specifically included or excluded by the Government from time to time in future.

Contd...2



:: 2 ::

7. The HYDRAA shall comprise of Asset Protection Wing, Disaster Management Wing and Logistical Support Wing and an indicative list of roles and responsibilities of the three wings of HYDRAA are given below. Whenever the HYDRAA is required to exercise penal or regulatory powers vested with other relevant Authorities, the HYDRAA may coordinate and function along with such Authorities or shall entrust relevant powers and responsibilities to HYDRAA in accordance with the procedure established under relevant Acts / Rules, as the case may be.

**7.1. Asset Protection Wing**

- i. To protect assets of Local Bodies and Government such as parks, layout open spaces, playgrounds, lakes, nalas, land parcels, roads, carriageways, footpaths, etc from encroachments.
- ii. Removal of lake encroachments in coordination with GHMC, other local bodies, HMDA, Irrigation department, Revenue department, etc
- iii. Coordination with local police for Assets Protection and necessary enforcement, etc
- iv. To inspect private premises for building and town planning regulation or removal of dilapidated structures endangering public safety, whenever such requests are received from government agencies like ULBs, UDAs and planning authorities. In exercise of such powers, the HYDRAA authorities shall be deemed to be working under such ULBs, UDA and planning authorities, under the relevant Acts, Rules and Regulations of ULBs, UDA and planning authorities.
- v. To take penal action on the violations in connection with advertisements which are in deviation or not authorized vis-à-vis the permissions granted by the concerned Local Bodies and shared on real time database. In exercise of such powers the HYDRAA authorities shall be deemed to be working under such ULBs under the relevant Acts, Rules and Regulations of ULBs.
- vi. Any other enforcement work as entrusted by the Government from time to time.

**7.2. Disaster Management Wing:**

- I. Taking up of Disaster response and relief work by Disaster Response Force (DRF) of HYDRAA in case of any disaster / emergency
- II. Coordination with NDRF, SDMA, TG DR&FS Department and other State and National agencies of Disaster Management
- III. Coordination with technical agencies such as Indian Meteorological Department (IMD), National Remote Sensing Agency (NRSA) etc. and alerting the concerned line departments by sending timely forewarns;
- IV. Coordination with all concerned departments such as Police, GHMC and other Local Bodies concerned, HMWS&SB, HMDA, HMR, HGCL, MRDCL, TGSPDCL, Forest, UBD, Irrigation. etc., to handle all types of emergencies / emergency situations;
- V. Maintain separate database and collate information for future risk assessment and disaster risk predictions.
- VI. Inspection of premises and issuing of Fire NOCs as entrusted by the DG DR&FS under the provisions of Telangana Fire Services Act, 1999.

**7.3. Logistics Support Wing:**

- i. Staff recruitment, drafting and other service matters;
- ii. Office procedures and office administration;
- iii. Procurements and logistics for operations;
- iv. O&M of assets, equipment, vehicles, etc;
- v. IT & GIS services
- vi. Disaster Response Information System for TCUR area;
- vii. Training, coordination and community engagement in association with Disaster Management Wing.

Contd...3



:: 3 ::

**7.4. Other functions:** HYDRAA shall also be responsible for the following functions:

- a) Traffic coordination and management: The HYDRAA and its officers shall coordinate with regular traffic police for traffic management, especially to manage traffic in times of disasters with particular emphasis on traffic jams in water logging areas, road damaged areas, disaster prone areas, storm water etc. during heavy rains.
- b) Training, Capacity Building and IEC
- c) Co-ordination with other departments like District Collectors, SDMA, Commissionarates of Police within TCUR, Addl. DG DR&FS, TGSPDCL, GHMC and other Local Bodies, HMWSSB, Irrigation, Forest, TRAC, NRSC, NDRF, Army, Airforce, CISF.

8. **Organisation & Field Teams:** The HYDRAA shall have the suitable Organisation Structure with necessary sub divisions and field teams equipped with requisite material, equipment and vehicles.

9. **Budget and other modalities:** Budget shall comprise of (i) allocation from Government; and (ii) internal resources generated through contributions or fees from the beneficiary local authorities like GHMC, HMDA, TGIIC, TGSPDCL, HMWSSB, MRDCL, HGCL, Other utilities, etc. Accordingly, action shall be taken to create a separate Head of Account.

10. The Government hereby constitute the Governing Body (GB) of HYDRAA with the following composition with immediate effect:

|       |  |   |                 |
|-------|--|---|-----------------|
| I.    | Hon'ble Chief Minister   | - | Chairman        |
| II.   | Hon'ble Minister for MA&UD   | - | Member          |
| III.  | Minister for Revenue and Disaster Management   | - | Member          |
| IV.   | In-charge Ministers of Hyderabad, Rangareddy, Sangareddy & Medchal Malkajgiri Districts                          | - | Member          |
| V.    | Hon'ble Mayor GHMC   | - | Member          |
| VI.   | Chief Secretary to Govt.,  | - | Member          |
| VII.  | Director General of Police   | - | Member          |
| VIII. | Principal Secretary to Govt., Rev. (DM) Deptt.   | - | Member          |
| IX.   | Principal Secretary to Govt., MA&UD  | - | Member          |
| X.    | Head, Integrated Command Control Centre (ICCC)   | - | Member          |
| XI.   | Commissioner, HYDRAA   | - | Member Convener |
| XII.  | Any other Officers called on specific requirements from time to time, as decided by the Chief Secretary to Govt. |   |                 |

11. The Governing Body shall provide policy guidance to the HYDRAA and review its functioning from time to time.

12. Further, in exercise of powers conferred under Section 21 of the National Disaster Management Act, 2005, a **TCUR Disaster Management Sub Committee** is formed vide GO fifth read above with following members:

|       |  |   |                 |
|-------|--|---|-----------------|
| i.    | Principal Secretary, MA&UD   | - | Chairman        |
| ii.   | Commissioner, HYDRAA   | - | Member Convener |
| iii.  | Principal Secretary, Revenue (DM) Deptt.,  | - | Member          |
| iv.   | Principal Chief Conservator of Forests (PCCF)                                    | - | Member          |
| v.    | DG TG Disaster Response & Fire Services  | - | Member          |
| vi.   | Managing Director, HMWSSB  | - | Member          |
| vii.  | Metropolitan Commissioner, HMDA  | - | Member          |
| viii. | Commissioner, GHMC   | - | Member          |
| ix.   | Managing Director, HMRL  | - | Member          |
| x.    | Managing Director, TGSPDCL   | - | Member          |
| xi.   | Engineer-in-Chief (Public Health)  | - | Member          |
| xii.  | All District Collectors of TCUR Region   | - | Member          |
| xiii. | All the Police Commissioners of TCUR   | - | Member          |
| xiv.  | Municipal Commissioners of ULBs of TCUR  | - | Member          |
| xv.   | Any other members as nominated by the Chairman, sub Committee from time to time. |   |                 |

Contd...4



:: 4 ::

13. The TCUR Disaster Management Sub-Committee will assist the Governing Body in implementing disaster management plans and policies, act as a coordinating body, monitor and review disaster preparedness and response efforts of HYDRAA. It will meet at least once in a month or whenever necessary on need basis.

14. The existing officers, staff, infrastructure, equipment, vehicles, etc., presently with EV&DM under GHMC, shall stand transferred to and form part of HYDRAA, except internal vigilance and enforcement wings. The internal vigilance and enforcement wings shall remain with GHMC.

15. The Commissioner, HYDRAA shall submit necessary proposals for sanction of posts, staff, budget and vehicles required for discharging its responsibilities effectively.

16. This orders shall come into force with immediate effect.

17. The Commissioner, HYDRAA and Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad shall take necessary further action in the matter.

18. This orders issues with the concurrence of the Finance Department vide their U.O.No.1454/Spl.CS/Finance/2024, dated:18.07.2024.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. SANTHI KUMARI  
CHIEF SECRETARY TO GOVERNMENT

**To**

All the members of the Governing Body  
All the members of the TCUR Disaster Management Sub Committee

**Copy to:**

The Revenue (DM) Department, Telangana Secretariat.  
The Commissioner, HYDRAA, Hyderabad.  
The Commissioner, GHMC, Hyderabad.  
The Spl. Secretary to Hon'ble C.M.  
OSD to Hon'ble Deputy C.M,  
All HODs under the control of MA&UD Department,  
All Departments of Secretariat,  
The Finance Department,  
The General Administration Department,  
The Law Department.  
The OSD to Chief Secretary to Govt.,  
OSD to Prl. Secretary to Government, MA&UD Department.  
PAO, Hyderabad.  
Sf /Sc

// FORWARDED :: BY ORDER//

SECTION OFFICER

## Annexure – III



R.N.I. No. TELMUL/2016/73158  
HSE No. 1051/2023-2025

[Price : Rs. 6-00 Paise]



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE  
PART IV-B EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

**No. 4] HYDERABAD, THURSDAY, OCTOBER 3, 2024.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 30th September, 2024 is being published under article 348 (3) of the Constitution of India for general information:-

**TELANGANA ORDINANCE No. 4 OF 2024**

Promulgated by the Governor in the Seventy-Fifth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND  
THE GREATER HYDERABAD MUNICIPAL  
CORPORATION ACT, 1955.**

[1]

O. 115 [RSN]



---

2 TELANGANA GAZETTE EXTRAORDINARY [Part IV-B

Whereas, the Government have considered the importance and contribution of the State Capital to the State's economy. Though in terms of its geographical extent it constitutes just about 0.58% of State's geography (around 650 Sq. Kms out of 1,12,077 Sq. Kms), the region contributes over a third of the State's tax revenue and GSDP, besides being main source of livelihoods and economic and industrial activity. The Hyderabad City is considered as one of the best liveable cities of the world by international rating agencies like Mercer on the metrics of World Class infrastructure and "ease of living", etc.;

And whereas the Hyderabad City is considered preferred investment destination for Fortune 500 companies in the field of Pharma, Biotechnology, IT, ITES, etc., and the city administration is striving to keep this business attractiveness in the years to come by various progressive policies;

And whereas, the recent heavy rains and floods brought for the vulnerability of the city to the vagaries of nature. The unforeseen contingencies and disasters necessitate the requirement of specialised agencies, whose services can be roped in by the GHMC to strategies and implement effective resilient systems for natural calamities and disasters. Accordingly, it is considered necessary for strengthening the hands of the GHMC, Hyderabad which is the local authority concerned with civic administration of the city to engage the services of such specialised agencies in times of need. Similar necessity is found in respect of protection of precious community assets like water bodies, greenery, public open spaces, community assets, etc., which have become prone for various kinds of encroachments for want of constant attention from the Civic Body;



October 3, 2024] TELANGANA GAZETTE EXTRAORDINARY

And whereas, it has been considered essential to make necessary amendments to the Greater Hyderabad Municipal Corporation (GHMC) Act, 1955 to provide necessary competence to the Commissioner, GHMC to engage the services of any specialised Agency for the purpose of Disaster Response and Asset Protection;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of State of Telangana is not in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2024.

Short title and commencement.

(2) It shall come into force at once.

2. In the principal Act, after section 374-A, the following section shall be inserted, namely,-

Insertion of new section, 374-B.

|  |   |
|--|---|
| <p>“Power to protect the Assets of the Corporation and the Government.</p> | <p>374-B Notwithstanding anything contained in this Act, it shall be competent for the Government to empower any officer or agency or authority to exercise any of the powers of the Corporation and the Commissioner vested in them by or under this Act to protect public</p> |
|--|---|



4 TELANGANA GAZETTE EXTRAORDINARY [Part IV-B]

assets like roads, drains, public streets, water bodies, open spaces, public parks, etc., vested in the Corporation or under State Government and preserve them from any kind of illegal encroachments, in the manner prescribed by the Government as it deems fit from time to time, for the purpose of Disaster Response and Protection of public assets.".

**JISHNU DEV VARMA,**  
Governor of Telangana.

**R. THIRUPATHI,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.

## Annexure – IV



**Hyderabad Metropolitan Development Authority**  
OFFICE OF CHIEF ENGINEER

7<sup>th</sup> Floor, East Wing, Swarna Jayanthi Commercial Complex, Ameerpet- 500038.

Lr. No:1506 9/HMDA/DEV/CE/2024-25

Date : 21.02.2025

To  
The Commissioner,  
HYDRAA,  
Hyderabad.

Sir,

Sub: HMDA-DEV-CE- Restoration and Comprehensive Development of Bumrakuddin dowla Lake, Bumrakuddin dowla (V), Rajendranagar (M), RangaReddy District - Administrative Sanction for an amount of Rs.9.75 Crore - Accorded - Reg

Ref: 1.Lr.No.446/COMM./HYDRAA/2025, Dt: 15.02.2025 from the Commissioner, HYDRAA  
2.Note approval of M.C, HMDA, Dt: 21.02.2025

\*\*\*\*\*

The proposal submitted vide your letter 1<sup>st</sup> cited, for the work of "Restoration and Comprehensive Development of Bumrakuddin dowla Lake, Bumrakuddin dowla (V), Rajendranagar (M), RangaReddy District" for an amount of Rs.9.75 Crore is considered.

The Metropolitan Commissioner, HMDA has accorded administrative sanction for an amount of Rs.9.75 Crore (Rupees Nine Crore and Seventy Five Lakhs Only) vide reference 2<sup>nd</sup> cited. The copy of same is here enclosed.

Technical Sanction of estimates will be accorded as soon as detailed estimate is received in full shape with supporting rate analysis and quotation for non SSR items duly signed by the concerned Engineers. As informed through your letter, HYDRAA can invite tenders and execute the works before the onset of monsoon.

An early action is requested.

Encl : As above

Yours faithfully,  
Sd/-  
Chief Engineer,  
HMDA

//t.c.f.b.o//

*J.P.A. G. V. Ram*  
Chief Engineer,  
HMDA  
*SV*



GOVERNMENT OF TELANGANA  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (Plg.II) DEPARTMENT

Memo No.3180/Plg.II/2025

Dated:19.02.2025

Sub: MA & UD Dept., - HYDRABAD - Lakes - Restoration and comprehensive Development of Bumrak Uddin dowla Lake, Bumrak uddin dowla (V), Rajendra Nagar (M), RR Dist., under HYDRABAD -Submission of Estimate for according Administrative Approval - Forwarded for taking necessary action - Reg.

Ref: From the Commissioner, HYDRABAD, Hyderabad Lr.No.446/COMM./HYDRABAD/2025, dt.15.02.2025.

><><><

A copy of the reference cited along with enclosures viz., the detailed estimate and drawings for restoration and comprehensive Development of Bumrak Uddin dowla Lake, Bumrak uddin dowla (V), Rajendra Nagar (M), Ranga Reddy District is sent herewith to the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad with a request to examine and take necessary action.

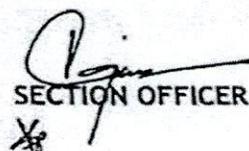
B.S.CHANDRIKA  
DIRECTOR (PLANNING)

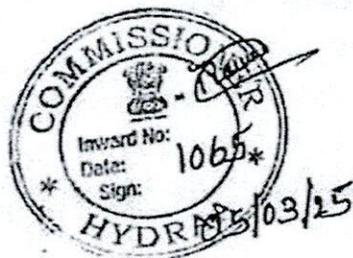
To  
The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad (w.e.)

Copy to:

→ The Commissioner, HYDRABAD, Hyderabad.  
Sf/Sc.

//FORWARDED :: BY ORDER//

  
SECTION OFFICER  
X



Annexure - V



ABSTRACT

UD Department - HMDA - Protection of Lakes in Hyderabad Metropolitan Development Authority area Constitution of exclusive Lake Protection Committee for entire area within Outer Ring Road and covering Osman Sagar and Himayath Sagar twin cities -Orders - Issued.

STICK

LAFCO

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (Pig.II) DEPARTMENT

G.O.Ms.No.129

Dated: 18.09.2024.  
Read the following:-

- 1) GO Ms. No.157 MA&UD (I) Deptt., Dated 06.04.2010.
- 2) GO Ms. No.74 MA&UD (Pig.II) Deptt., Dated 24.04.2021.
- 3) G.O.Ms.No.99, MA&UD (GHMC.I) Dept., Dated:19.07.2024.
- 4) Government of Telangana Ordinance No.3 of 2024.



ORDER:

<<<>>

In the reference 1<sup>st</sup> read above, the Government have constituted Lake Protection Committee (LPC) for preservation and protection of lakes in Hyderabad Metropolitan Development Authority (HMDA) area.

2. In the reference 2<sup>nd</sup> read above, the Government have appointed the Additional Collectors (Local Bodies) of concerned Districts as Nodal Officers for field level coordination with different departments involved in survey and finalization of lake boundaries.

3. In the reference 3<sup>rd</sup> read above, Government have constituted Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) as a dedicated agency for tackling urban disasters and protection of Government assets, including parks, Lakes and Water bodies within Outer Ring Road area.

4. In the reference 4<sup>th</sup> read above, the Government with the intention of bringing the entire area within ORR into urban administrative structure, replacing the existing Gram Panchayats, have merged 51 Gram Panchayats into the nearby 13 ULBs (some of these GPs were falling outside ORR also), thus, the area within Outer Ring Road has totally become urban with Greater Hyderabad Municipal Corporation and surrounding 27 Urban Local Bodies.

5. Against the above backdrop, it is imperative that the region within Outer Ring Road area has assumed a special significance and the Government have envisioned to come up with suitable urban administrative structures, presumably, to unleash the true economic potential of the region. As the HYDRAA is established as the dedicated agency to take care of protection of Public Assets within this region and lakes in this region of Outer Ring Road area being important public assets that need effective protection from the possible urban growth impact in this region, it is considered appropriate to have a special focus with reference to the protection and conservation of lakes within this region. This require close coordination between the HYDRAA and the Lake Protection Committee.

6. After careful consideration, Government hereby constitute an exclusive Lake Protection Committee (LPC) catering to the region covering the administrative jurisdiction of Greater Hyderabad Municipal Corporation, all other Urban Local Bodies (ULBs) within the Outer Ring Road area including their extended jurisdiction on account of the Ordinance 4<sup>th</sup> cited. This exclusive Lake Protection Committee for this region will work for the specific purpose of this region with the following members:

- |   |             |
|---|-------------|
| i. Commissioner, HYDRAA.                  | . Chairman. |
| ii. Metropolitan Commissioner, Hyderabad. | . Member.   |
| iii. Representative of DG of Police.      | . Member.   |
| iv. Commissioner, GHMC.                   | . Member.   |
| v. CDMA, Telangana.                       | . Member.   |



P.T.O



- |        |  |                   |
|--------|--|-------------------|
| vi.    | Managing Director, HMWS&SB.                        |                   |
| vii.   | Commissioner of Industries.                        |                   |
| viii.  | Member Secretary, TGPCB.                           |                   |
| ix.    | Commissioner of Panchayat Raj.                     | Member            |
| x.     | Chief Engineer, Minor Irrigation.                  | Member            |
| xi.    | Director of Town and Country Planning.             | Member            |
| xii.   | Director General, EPTRI or his Nominee.            | Member            |
| xiii.  | Representative of HIGRI.                           | Member            |
| xiv.   | Principal Chief Conservator of Forests or nominee. | Member            |
| xv.    | Additional Collector, Hyderabad District.          | Member            |
| xvi.   | Additional Collector, Ranga Reddy District.        | Member            |
| xvii.  | Additional Collector, Sangha Reddy District.       | Member            |
| xviii. | Additional Collector, Medchal Malkajgiri District. | Member            |
| xix.   | Member Environment, HMDA.                          | Member            |
|        |  | Member - Convener |

7. The Committee can co-opt any expert or officer concerned for the effective functioning of the committee.

8. The following are the functions of the Lake Protection Committee:

- i. ✓ Listing of all lakes along with their FTL in the jurisdiction of GHMC, all ULBs including their extended areas.
- ii. ✓ Wide publicity and awareness campaign for protection of the lakes within the above specified region.
- iii. To prepare action plan for desilting of the lakes and inflow channels and such other measures required for maintenance or cleaning of the inflow channels into the lakes and issue instructions/guidelines to the concerned agencies for implementation of action plan.
- iv. ✓ Removal of existing encroachments in the FTL and foreshore areas.
- v. To clearly demarcate the lakes upto FTL by raising bunds along FTL and arranging for watch and ward for preventing future encroachments and misuse of the lake environment.
- vi. To work out and suggest modalities for regulation and rehabilitation of existing activities / structures in the catchment area of Osman Sagar and Himayath sagar lakes.
- vii. To do such other things as may be incidental or conducive to the efficient administration for protection and improvement of the lakes and their catchments.

9. The Commissioner, HYDRAA shall co-ordinate all the activities of the Committee on the above and send periodical reports to the Government. However, the Hyderabad Metropolitan Development Authority shall continue to provide necessary logistical support for the functioning of this exclusive Lake Protection Committee.

10. Notwithstanding anything contained in this Government Order, the Lake Protection Committee constituted in the reference 1<sup>st</sup> cited shall continue to remain in existence for the entire Hyderabad Metropolitan Development Authority region excluding the region for which exclusive Lake Protection Committee is constituted in this order.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

M. DANA KISHORE  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The Commissioner, Hyderabad Disaster Response and Asset Protection Agency,  
Hyderabad.  
The Director General of Police, Telangana, Hyderabad.  
The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority,  
Hyderabad.  
The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad.  
The Commissioner & Director of Municipal Administration, Hyderabad.  
The Commissioner, Panchayathraj Department, TG, Hyderabad.  
The Managing Director, Hyderabad Metropolitan Water Supply & Sewerage Board,  
Hyderabad.

P.T.O

## Annexure – VI



[ 3296 ]

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

TUESDAY, THE TWENTY NINTH DAY OF APRIL

TWO THOUSAND AND TWENTY FIVE

:PRESENT:  
THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION NO: 7778 OF 2025

**Between:**

Omer Bin Abdullah, S/o Late Abdullah Bin Sayeed, Occ. Business, R/o. H. No. 18-7-425/77/21/B, Talab Katta, Mir Jumla, Bhavani Nagar, Hyderabad, Telangana State

Represented by the AGPA holder

Salman Bin Hamed Al Kaseri, S/o Hamed Bin Obaid Al Kaseri, Occ. Business, R/o. 19-3-201/A/36, Jahanuma, Hyderabad.

**Petitioner**

**AND**

1. The State of Telangana, Rep by its Principal Secretary, Irrigation Department, Secretariat Hyderabad.
2. The Chief Engineer (Irrigation), Hyderabad, I and CAD Department, Second Floor, Erramanzil, Hyderabad
3. Hyderabad Disaster Response and Asset Protection Agency (HYDRA), 6th and 7th Floor, Buddha Bhavan, Hyderabad, Telangana State
4. The Metropolitan Commissioner, C/o HMDA, Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
5. The Tahsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar, Rangareddy District

**Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ Of Mandamus declaring the action of the official Respondent No. 2 and 4 in describing the petitioner's private property referred allegedly as Bumrukudowla Lake (Pond) and not excluding the same from the list of notified lakes by irrigation Department (on the official website of HMDA) i.e. private land admeasuring Ac. 13-17 Gts in Sy. No. 50/1 situated at Bumrukudowla village, Rajendernagar Mandal, Ranga Reddy



District as arbitrary, illegal, against the principles of natural justice and in violation of Article 300-A of the Constitution of India and consequently direct the Respondent No. 2 and Respondent No. 4 to consider the representation of the Petitioner Dt. 03-09-2024 and 25-02-2025 and exclude the petitioner's private property i.e., land admeasuring Ac. 13-17 Gts in Sy. No. 50/1 situated at Bumrukudowla village, Rajendernagar Mandal, Ranga Reddy allegedly referred as Bumrukudowla Lake (Pond) from the list of notified lakes by irrigation Department (on the official website of HMDA).

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all for further proceedings pertaining to the preliminary notification and further grant stay in pursuance of entry referred allegedly as Bumrukudowla Lake (POND) with Lade ID. 2935 from the list of notified lakes by irrigation Department, and also direct the Respondent No. 3 not to interfere into the peaceful possession and enjoyment of the Petitioner's land admeasuring Ac.13.17 Gts, in Sy. No. 50/1, Situated at Bumrukudowla Village, Rajendernagar Mandal, Ranga Reddy District, Pending disposal of WP 7778 of 2025, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI.PAWAN KUMAR AGARWAL Advocate for the Petitioner(s), GP FOR IRRIGATION AND COMM AREA DEV for the Respondent(s) and the Court made the following.

**ORDER:**

This Court on 18.03.2025 has granted an interim order directing the respondents to issue notice to all affected parties before fixation of the FTL and take appropriate action in accordance with law. It is stated that when the respondents issued preliminary notification notifying the extent, for fixation of the boundaries of the FTL of the Bumrukudowla Lake, the petitioner has filed objections for fixation of the boundaries to the subject property. The grievance of the petitioner is that pending consideration of the objections raised by the petitioner the respondents are proceeding with the removal of the silt and other objects which were dumped into the Tank to restore the Tank to its original FTL position.

Learned Senior Counsel appearing for the petitioner fairly submitted that if the respondents are allowed to remove the alleged silt or the mud or other articles it would cause damage to the entire property; therefore, the petitioner on his own expenses is ready to remove the silt and other mud in



the presence of the officials of the respondent Corporation to the extent of the marking portion.

The issue as to whether the marking portion belongs to the petitioner and he is entitled for the compensation for the said land being notified as FTL and other issues relating over the subject land requires examination after filing of the counter.

List this matter on 24.06.2025 for filing counter.

In the meantime, the respondents are directed to consider the objections/explanations submitted by the petitioner to the preliminary notification dated 17.10.2017 and pass appropriate reasoned orders. Further the respondents are directed to allow the petitioner to remove the silt, mud and other articles from the Bumrukudowla Tank of the portion marked as FTL with his own expenses under the supervision of the respondent officials. The respondents are permitted to carryout all necessary repairs in terms of the provisions of Telangana Irrigation Act 1317 Fasli.

Except modifying the earlier *status quo* order to the extent indicated above, it will continue in all respects.

SD/-T.VIJAY KUMAR  
DEPUTY REGISTRAR

//TRUE COPY//

4

SECTION OFFICER

To,

1. The Principal Secretary, Irrigation Department, State of Telangana, Secretariat Hyderabad.
2. The Chief Engineer (Irrigation), Hyderabad, I and CAD Department, Second Floor, Erramanzil, Hyderabad
3. Hyderabad Disaster Response and Asset Protection Agency (HYDRA), 6th and 7th Floor, Buddha Bhavan, Hyderabad, Telangana State
4. The Metropolitan Commissioner, C/o HMDA, Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082



5. The Tahsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar, Rangareddy District (RR1 TO 5 by RPAD)
6. One CC to SRI. PAWAN KUMAR AGARWAL, Advocate [OPUC]
7. Two CCs to GP FOR IRRRI AND COMM AREA DEV, High Court at Hyderabad. [OUT]
8. One spare copy

HIGH COURT

CVBRJ

DATED:29/04/2025

LIST ON:24.06.2025

ORDER

WP.No.7778 of 2025

STATUS-QUO





ANNEXURE - VII

21

## HYDERABAD DISASTER RESPONSE AND ASSET PROTECTION AGENCY (HYDRAA)

### Overview:

The Government of Telangana established Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) as a single, unified and dedicated organization for disaster management and to protect the public assets like roads, parks, water bodies, open spaces etc. from any kind of encroachments in the Telangana Core Urban Region (TCUR), comprising of entire GHMC area and such areas of Hyderabad, Rangareddy, Medchal Malkajgiri and Sangareddy districts up to Outer Ring Road (ORR). The HYDRAA shall comprise of Asset Protection Wing, Disaster Management Wing and Logistical Support Wing with an indicative list of roles and responsibilities.

### Disaster Management Wing:

#### Roles and Responsibilities:

1. Taking up of Disaster response and relief work by Disaster Response Force (DRF) of HYDRAA in case of any disaster / emergency.
2. Coordination with NDRF, SDMA, TG DR&FS Department and other State and National agencies of Disaster Management.
3. Coordination with technical agencies such as Indian Meteorological Department (IMD), National Remote Sensing Agency (NRSA) etc. and alerting the concerned line departments by sending timely forewarns.
4. Coordination with all concerned departments such as Police, GHMC and other Local Bodies concerned, HMWS&SB, HMDA, HMR, HGCL, MRDCL, TGSPDCL, Forest, UBD, Irrigation etc., to handle all types of emergencies/emergency situations.
5. Maintain separate database and collate information for future risk assessment and disaster risk predictions.
6. Inspection of premises and issuing of Fire NOCs as entrusted by the DG DR&FS under the provisions of Telangana Fire Services Act, 1999.

### DRF Teams:

1. A total of **51 DRF teams** with **825 DRF personnel** are strategically positioned in TCUR (within the ORR) to attend any emergencies like tree fall, Water stagnation, Urban floods, Building collapse, Fire and Rescue complaints etc., in 24/7 in coordination with the other line departments like GHMC, Fire, HMWSSB, TGSPDCL, Traffic Police etc.
2. All DRF vehicles are fully equipped with the equipment like Safety equipment, Rescue tools, De-watering pumps & Motors, Firefighting tools, Inflatable boats, Generators, Chainsaws, Battery driven cutters etc.



3. Total of **6 boats** with OBMs are available to attend any flood/rescue complaints.
4. **24 new Green Waste Vehicles** have been hired by the HYDRAA to lift and cart green waste during and post-rescue operations as the jurisdiction extended from GHMC limits to the Outer Ring Road limits (TCUR).
5. **20 Motor Bikes** distributed among the **Hyderabad** Commissionerate (10), **Cyberabad** Commissionerate (6), **Rachakonda** Commissionerate (4) equipped with compact tree cutting equipment like Battery chainsaw, Petrol Chainsaw for accessing narrow lanes and to ensure fast response.
6. The DRF is equipped with specialized machinery like **JCBs** (09 Nos.), **Load-All Vehicles** (03 Nos.), one Bobcat Machine to handle building collapses and removal of heavy debris.

#### DRF Control Room:

1. The DRF Control room continuously works in coordination with Indian Meteorological Department, Telangana State Development Planning Society, ICCC, traffic Commissionerates and Fire Department etc. to attend emergency situations.
2. DRF Control Room functions 24/7 to receive any emergency calls/complaints then to forward to the Teams and for better coordination with the other line departments.
3. Complaints will be received watching news channel, on Whats app, 'X' (Twitter), Facebook and social network platforms Police Control Room and Fire Control Room.
4. The Monsoon weather alerts will be received on hourly and 3 hourly basis from IMD to disseminate the information to the DM officers and DRF teams.
5. DRF Control Room Cell No. 9000113667, 8712406901 and 04 Land lines 040-29560591, 29560528, 29555500, 29560584.

As per the Memo No. 10007/GHMC-I/2025, dated. 09.06.2025 issued by secretary to government, MA&UD, HYDRAA has taken up the responsibilities of Monsoon Emergency activities by engaging the Monsoon Emergency Teams (METs) & Static Teams in GHMC area.



### **Responsibilities:**

1. De-Clogging of catch pits during rainfall event.
2. De-watering using pumps.
3. Traffic diversion if required.
4. Nala safety audit to prevent accidental injuries /death due to fall.
5. Post rain de-siltation activities.
6. Removal of silt from roads.
7. Preventing obstruction of water flow in nalas.
8. Removal of obstruction due to fallen Trees/Poles.
9. Co-ordination with HMWSSB, TGSPDCL and other agencies for monsoon related response and relief work, etc.

### **Deployment of DRF Teams**

1. HYDRAA has deployed 3 persons at IMD, Begumpet, for efficient dissemination of rainfall forecast information to the DRF Teams.
2. HYDRAA has deployed 3 persons at ICCC for effective coordination during emergency.
3. HYDRAA has deployed 3 persons at Fire Control Room, Nanakramguda and 3 persons at Traffic Control Room, Hyderabad and 2 persons Traffic Control Room, Cyderabad.
4. Close Coordination with GHMC, Municipalities and Other Line departments.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. No. 16 of 2022 (SZ)**

**IN THE MATTER OF:**

Dr. Lubna Sarwath,  
Hyderabad, Telangana.

...Applicant

-VS-

The Chief Secretary to Govt of  
Telangana,  
Hyderabad, Telangana,  
and others.

...Respondents

**REPORT FILED ON BEHALF OF  
HYDRAA**

**M/s. D.SREENIVASAN**, E.No.158/1994  
**V.JAIHARISUDHAN**, E.No.3245/2016

**COUNSEL FOR HYDRAA  
Ph:9841099880**